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## **Gross Violation of Human Rights of badly Injured Persons by Non Registration of Cases in Umachikulam Police Station, Madurai District, TN**

On 15<sup>th</sup> November, I visited Umachikulam Police Station in Madurai district in Tamil Nadu in the evening. Inspector Mr. Muthukumar and Sub-Inspector Mr. P. Jeenkumar were present. Owing to repairs of the Police Station, it is housed temporarily in a Government building nearby. There was no electricity at that time. I perused Medical memo register pertaining to 2012 and 2013 apart from Community Service Register and FIR Index. I found some discrepancies in Medical memo register pertaining to the year 2012.

2) **Medical Memo:** it is informed that Medical Memorandum is one of the important registers maintained in all the Police Stations in Tamil Nadu. Any person with injuries on his person or when any person is found drunk while driving or any person who is secured by the police is found drunk or with injuries, the concerned person /s along with a Medical Memo will be sent to Government Hospital by police escort. On the counterfoil, the Medical officer who examines the person with injuries or found in drunken stage will record his observations or admit as the case may be. On receipt of a reply from the Medical Officer, the SHO

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or the person who issued the memorandum has to initiate legal action or dispose of the case on merits as per the Law and indicate the disposal in the register counterfoil itself.

3) A careful perusal of the medical memo of 2012 reveals that out of 60 memos issued in as many as 14 cases notwithstanding serious bleeding injury / injuries sustained by the person on head or chest, no FIR has been lodged to set the law into motion. In addition, in three cases no action has been initiated for drunkenness driving. Non Registration of the case is a serious violation of Human Rights of the injured persons and amounts to nipping in the bud without setting the law into motion and the aggressor party, has been favored unduly, which is out and out illegal.

1) Medical Memo No. 7 / C1 Ps/2012 issued on 12.02.2012: The person one K. Velu s/o Gundu Malai, of Kalikappan has bleeding injury right below his Right eye and who is found consumed alcohol along with Seethalakshmi and Murugaie who have swellings is sent with the memo to Government Rajaji Hospital, Madurai for issuance of wound certificate. Medical officers has directed to admit Velu and Seethalakshmi in ward 99. It is indicated that it has been entered in Community



Service Register No. 87/12. However, there is neither indication for the receipt of wound certificate nor any criminal case has been registered.

2) Medical Memo No. 8 /12/ C1 Ps/2012 issued on 13.02.2012: Bakialakshmi w/o Gopalakrishnan of Aiyar Bunglow, EB colony who sustained tearing of left ear and found with bleeding injuries caused by known persons is sent for treatment to Government Rajaji Hospital, Madurai and issuance of wound certificate. Medical officer Dr A. Tamilvannan, CMO has admitted her in ward 99. There is neither indication for the receipt of wound certificate nor any criminal case has been registered.

3) Medical Memo No. 11/12/ C1 Ps/2012 issued on 10.03.2012: Prabhakaran s/o Seeni of Ambedkar Street, Umachikulam who sustained bleeding injuries on his eye and bodily pain is sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. Dr M. Jeevaraj, CMO Dept, if Casualty has admitted her in ward 99. There is neither indication for the receipt of wound certificate nor any criminal case has been registered.

4) Medical Memo No. 12/12/ C1 Ps/2012 issued on 18.03.2012: Ramasamy aged 65 s/o Seeni of CRO Colony, MG Nagar who sustained bleeding injuries on back of his head and bodily injuries is sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. Dr M. Jeevaraj, CMO Dept of Causality, Govt.

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Rajaji Hospital, Madurai, has admitted him in ward 99. There is neither indication for the receipt of wound certificate nor any criminal case has been registered.

5) Medical Memo No. 14/12/ C1 Ps/2012 issued on 03.04.2012: Senthilkumar s/o Neelamegam of Vilangudi Jeyalakshmi Mills Colony who sustained bleeding injuries on his right ear and his mother bodily injuries are sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. Dr T. Vanitha, Dept of Causality, Govt. Rajaji Hospital, Madurai, has admitted them in ward 99. There is neither indication for the receipt of wound certificate of both nor any criminal case has been registered.

6) Medical Memo No. 15/12/ C1 Ps/2012 issued on 04.04.2012: Smt Vijaya aged 45 w/o Ramamurthy of Karaikudi NGGO Colony who sustained injuries on her chest and hand is sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. Dr T. Vanitha, Dept of Causality, Govt. Rajaji Hospital, Madurai, has admitted her in ward 99. There is neither indication for the receipt of wound certificate nor any criminal case has been registered.

7) Medical Memo No. 18/12/ C1 Ps/2012 issued on 27.04.2012: Balamurugan aged 17 s/o Muthiah of Ambedkar Nagar, Umachikulam who sustained injuries on his head is sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. Dr C. Saravanan, Casualty Medical Officer, Govt. Rajaji Hospital,

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Madurai, has admitted him in ward 99. There is neither indication for the receipt of wound certificate nor any criminal case has been registered.

8) Medical Memo No. 19/12/ C1 Ps/2012 issued on 27.04.2012: Murthy aged 26 s/o Pethansamy of Ambedkar Street, Umachikulam who sustained injuries on his head is sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. Dr C. Saravanan, Casualty Medical Officer, Govt. Rajaji Hospital, Madurai, has admitted him in ward 99. There is neither indication for the receipt of wound certificate nor any criminal case has been registered.

9) Medical Memo No. 22/12/ C1 Ps/2012 issued on 09.06.2012: Pondyselvam s/o Pandiservai of Natham Road, Umachikulam who hit by a known person and caused bleeding injuries on his head is sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. There is neither indication of Medical officer who treated and admitter nor receipt of wound certificate nor registration of any criminal case.

10) Medical Memo No. 23/12/ C1 Ps/2012 issued on 09.06.2012: P. Sethamarikannan aged 38 s/o Ramalingam of Veerapandi who assaulted by known person and caused bleeding injuries on his head is sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. Dr P.S. Madhumitha, Casualty Medical Officer, Govt. Rajaji Hospital, Madurai, has

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admitted him in ward 99. There is neither indication for the receipt of wound certificate nor any criminal case has been registered.

11) Medical Memo No. 35 / 12/ C1 Ps/2012 issued on 24.07.2012: Rani aged 45 who sustained bleeding injuries on her head and Nagalakshi who sustained injuries on her hand and head are sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. Dr P.S. Madhumitha, Casualty Medical Officer, Govt. Rajaji Hospital, Madurai, has admitted them in ward 99. There is neither indication for the receipt of wound certificates for both the injured nor any criminal case registered against the assailant.

12) Medical Memo No. 42/12/ C1 Ps/2012 issued on 21.08.2012: Lingatharai s/o Kudalingam of Indira Avenue, Tirupalai who sustained bleeding injuries on his back side head top is sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. There is neither indication of Medical officer who treated and admitted nor receipt of wound certificate nor registration of any criminal case.

13) Medical Memo No. 44/12/ C1 Ps/2012 issued on 01.09.2012: Chidambaram aged 29 s/o Muthurengan of Mandaiamman Koil Street, Tirupalai who sustained bleeding injuries on his back head, nose and lips is sent to Govt. Rajaji Hospital, Madurai for treatment and issuance of wound certificate. Dr B. Vendatakrishnan,



Casualty Medical officer who treated and admitted him. But neither wound certificate received nor registration of any criminal case.

- 14) Medical Memo No. 60/12/ C1 Ps/2012 issued on 22.12.2012: Kennedy aged 41 s/o Santiago of 12<sup>th</sup> Cross St, Mahalakshmi Nagar, Kannendal who was assaulted at his residence and sustained bleeding injuries on his right eye, right Collar Bone, Left stomach, left thumb and left index finger is sent to Govt. Rajaji Hospital, Madurai for issuance of wound certificate There is neither indication of Medical officer who treated and admitted nor receipt of wound certificate nor registration of any case.
- 15) Medical Memo No. 29/12/ C1 Ps/2012 issued on 27.06.2012: Ganesan aged 25 s/o Gunaselan who was found driving TN 60 M 1604 Bajaj is found under the influence of alcohol and is sent to Govt. Rajaji Hospital, Madurai for issuance of certificate for drunkenness. There is neither indication of Medical officer who treated and admitter nor receipt of drunkenness certificate nor registration of any case.
- 16) Medical Memo No. 30/12/ C1 Ps/2012 issued on 01.07.2012: Bal4 aged 45 s/o Kandasamy who was driving TN 59 D 4282 Bajaj was found under the influence of alcohol and is sent to Govt. Rajaji Hospital, Madurai for issuance of certificate for drunkenness. It is indicated that DD, Casualty Govt. Rajaji Hospital has issued

certificate for drunkenness. However, there is no follow up action in registering a petty case, following it up for imposing fine by Magistrate.

17) Medical Memo No. 48/12/ C1 Ps/2012 issued on 23.09.2012: Duty Special SI at Checkpost, Aiyar Bunglow (name not legible – Vjgov) was found under the influence of alcohol and is sent to Govt. Rajaji Hospital, Madurai for issuance of certificate for drunkenness. Casualty Govt. Rajaji Hospital has issued certificate 2 for drunkenness on the same day. However, there is no follow up action either in registering a petty case or initiation of departmental inquiry.

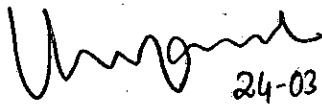
4) Conclusion: Of the 17 cases except 3 that were drunkenness cases, in others the victims sustained bleeding injuries either on their head or eye or sensitive parts of their body. The explanation of SI P.Jeenkumar that in all the above cases, the injured were not available could not be believed as villagers do not desert their villages permanently and moreover, in the instant first 14 cases the injured victims were at the receiving end. By non registration of cases, the concerned officers have failed to set law into motion and the injured victims not only suffered at the hands of the victimizers but also at the hands of the law enforcing police officers.



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Recommendation: Hon' Chairman and Hon' Members of the Commission  
may take action for the inaction on such gross violations of Human Rights of  
injured victims

  
24-03-14

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